

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 44 of 2012

Dated : 16th April, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

N.T.P.C. Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s): Mr. Pradeep Mishra
Mr. Manoj Sharma for R-2

ORDER

Mr. Manoj Sharma undertakes to file vakalatnama on behalf of Respondent no. 2. He is directed to file vakalatnama within a week. Respondent no. 2 seeks some time to file reply. He is directed to file reply on or before 15th May, 2012 after serving copy on the other side.

Despite service of notice, nobody has appeared on behalf of the Commission.

Post the matter on **15.05.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Vs/ak